\$~20

## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 2502/2021

FARHEEN SAINI & ANR ..... Petitioner

Through: Mr. D.K. Santoshi and Mr. Rahul Kumar Singh, Advocates

versus

STATE OF NCT OF DELHI & ORS..... RespondentThrough:Mr. R.S. Kundu, ASC (CRL) withMs. Shivani Sharma, Advocate withSI Narender, P.S. Keshav Puram

### CORAM: HON'BLE MR. JUSTICE CHANDRA DHARI SINGH <u>O R D E R</u> 15.12.2021

### CRL.M.A. 20147/2021

%

Exemption allowed subject to just exceptions.

The application stands disposed of.

### W.P.(CRL) 2502/2021

1. The instant writ petition under Article 226 of the Constitution of India read with Section 482 of the Code of Criminal Procedure, 1973 has been filed for issuance of writ of Mandamus for direction to respondent No.2 to protect the life and liberty of the petitioners from respondents No.3 to 5.

2. Mr. D.K. Santoshi, learned counsel for the petitioners submitted that petitioner No.1 is an educated girl aged about 26 years and has completed her graduation. As per the high school certificate her date of birth is 15<sup>th</sup> March 1995. Petitioner No.2 is about 24 years. His date of birth is 31<sup>st</sup> July

1997 as per the Marriage Certificate, which is annexed to the petition as Annexure P-1. It is further submitted that petitioner No.1 and petitioner No.2 had a love affair and got married at Arya Samaj Mandir, Vishwas Nagar, Shahdara, Delhi as per Hindu rites and ceremonies. Learned counsel submitted that since this is an inter-religious marriage, therefore, there are serious threats to life and liberty of the petitioners from the family members of petitioner No.1. On 11<sup>th</sup> December 2021, respondents no. 3 to 5 gave merciless beatings to petitioner No.1. This incident has been mentioned in paragraphs 5 and 6 of the petition.

3. Heard and perused the records.

4. Issue notice. Mr. Kundu, learned ASC accepts notice for the State and seeks some time to file the status report. He also states that the requisite protection shall be provided to the petitioners.

5. It is made clear that if any lapse occurs in the security/protection of the petitioners, the ACP of Ashok Vihar area and the SHO, Police Station Keshav Puram shall be held liable.

6. Issue notice to respondents 3 to 5 on filing PF within a week, returnable on 24<sup>th</sup> January 2022.

# CHANDRA DHARI SINGH, J

## DECEMBER 15, 2021 Aj